

**C.A.T. Bench, Jaipur**

Date of Order	Orders
15.1.2002	<p>Mr. Vijay Singh - Counsel for appl...</p> <p>Heard the learned counsel for the applicant on admission. The counsel for the applicant submits that the applicant has filed representation to respondent No.3 on 22.6.2001 but the same has not been disposed of so far. He seeks to decide this O.A with a suitable direction to respondent No.3 to decide the representation by a reasoned and speaking order, within a specified period considering the grievance of the applicant sympathetically.</p> <p>In view of the submissions made before us, we direct respondent No.3 to decide the representation of the applicant dated 22.6.2001 within a period of 2 months from the date of receipt of a copy of this order, by considering the grievance of the applicant sympathetically and as per rules, if the same has not been decided/disposed of so far. The applicant shall be at liberty to approach the appropriate forum, in case he feels aggrieved by the decision of such representation. A copy of this order alongwith a copy of O.A be sent to respondent No.3 for necessary action. With the above direction, the O.A is disposed of.</p> <p><i>Recd Copy sent to R-3 alongwith Copy &amp; O.A Date 14/5/2002 7/2</i></p> <p><i>Recd Copy For 18-1-2002</i></p>

Member (A).

*(H.O.Gupta)*

Member (J)

*(S.K.Agarwal)*